

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 93/TT/2020

- Subject** : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for three no. of assets under “Transmission System associated with System Strengthening-XII in Southern Region”.
- Date of Hearing** : 3.3.2021
- Coram** : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Karnataka Power Transmission Corporation Ltd.
& 17 Others
- Parties present** : Shri B. Vinodh Kanna, Advocate, TANGEDCO
Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCL
Shri B. Dash, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Ms. R. Ramalakshmi, TANGEDCO
Dr. R. Kathiravan, TANGEDCO

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
- a. Instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of the following assets:
- Asset-1: LILO of 400 kV S/C Neelmangla-Hoody Transmission Line at new 400/220 kV GIS Sub-station at Yelahanka with 1X63 MVAr 420 kV Bus Reactor along with associated bays and equipment,



Asset-2: 2X500 MVA, 400/220 kV ICTs along with associated bays and 02 No. 220 kV bays at 400/220 kV Yelahanka Sub-station, and

Asset-3: 04 No. 220 kV bays at 400/220 kV Yelahanka Sub-station under "Transmission System associated with System Strengthening -XII" in Southern Region.

- b. The subject assets were put into commercial operation on 1.4.2018 and the final tariff was approved by the Commission vide order dated 8.11.2019 in Petition No.361/TT/2018.
 - c. KPTCL had filed Review Petition No. 5/RP/2020 against order dated 8.11.2019 in Petition No. 361/TT/2018, wherein it was held that the transmission charges for the period of delay in COD of the associated transmission assets under the scope of KPTCL would be borne by KPTCL, which has also been admitted by the Commission vide order dated 1.2.2021.
4. Learned counsel for TANGEDCO submitted that reply to the petition on behalf of TANGEDCO has been filed.
5. The Commission directed to link the instant petition to Petition No.5/RP/2020 filed by KPTCL and the Petitioner to file rejoinder, if any, to the reply of TANGEDCO by 15.3.2021. The Commission also directed the Petitioner to adhere to the specified timeline and observed that no extension of time shall be granted and to complete the pleadings in all future cases beforehand.
6. The matter will be relisted on 17.3.2021 along with Review Petition No. 5/RP/2020.

By order of the Commission

Sd/
(V. Sreenivas)
Deputy Chief (Law)

